

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO 71 OF 2025

IN THE MATTER OF:

BIPIN BIHARI DAS

APPLICANT

VERSUS

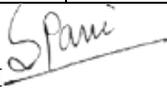
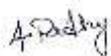
STATE OF ODISHA & ORS

RESPONDENTS

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PLACE: BHUBANESWAR

SANKAR PRASAD PANI ASHUTOSH PADHY DATE: 15th FEBRUARY 2025

ADVOCATE

Bhubaneswar, 751002,

Cell-9437279278, Email:

sankarprasadpani@gmail.com

SYNOPSIS

That the Applicant is raising the issue of continuous Air Pollution and Water Pollution caused by the private respondent Unit and inaction of the state pollution control board in taking stringent action against the defaulting unit for violation of conditions of Consent To Operate. The unit was granted CTE on 20/05/2022 for the Phase-I and the first CTO was granted on 12/01/2023 and then after from time to time consent was renewed. That the CTE for Phase-II was granted on dated 25/05/2022 and CTo was granted for the Phase-II on dated 29/09/2023. That the unit is discharging the untreated polluted processed water to outside Kantia Chira river which Join with Bay of Bengal. The Green belt has not been developed and solid waste are dumped outside the plant openly leading to fugitive and air pollution.

LIST OF DATES

20/05/2022	Consent to establish was granted by the State Pollution control Board for the phase-I
12/01/2023	Consent to operate was granted by the State Pollution control Board for the phase-I
25/05/2022	Consent to establish was granted by the State Pollution control Board for the phase-II
29/09/2023	Consent to operate was granted by the State Pollution control Board for the phase-II
10/11/2023	NOC was granted by the CGWA for extraction of 850 .00 m ³ /day of water from 3 borewells.
28/11/2024	Complaint by the villagers to all the concerned authorities
05/02/2025	Certificate issued by the Sarapanch of Maharajpur grampanchayat regarding failure of borewells .

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green
Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2025

IN THE MATTER OF:

BIPIN BIHARI DAS, S/o LATE DAMODAR DAS Aged about 64 years
At-Talapada, Po-Dwarika, Ps.- Gopalpur, Dist- Balasore 756044

APPLICANT

Versus

- 1. STATE OF ODISHA** Through Chief Secretary, Government of Odisha,
Lokaseba Bhawan At/po-Bhuabneswar, Dist-Khurdha, 751001 email:
csori@nic.in
- 2. District Collector, BALASORE,** Kacheri Road, Vivekananda Marg,
Manikhamb, Balasore, Odisha 756001 dm-balasore@nic.in
- 3. Member Secretary,** Odisha State Pollution Control Board
A/118, Unit-VII, Nilakantha Nagar, Bhubaneswar, PIN-751012, Odisha
Email: member.secy@ospcboard.org
- 4. Regional Director, Central Ground Water Board,**
South Eastern Region, Bhubaneswar Bhujal Bhawan, Khandagiri,
Bhubaneswar, Pin- 751030, Email: rdser-cgwb@nic.in

5. **Deputy Director General of Forests (C)**, Ministry of Environment, Forest and Climate Change, Integrated Regional Office (EZ), A/3, Chandersekharpur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in
6. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032 Email: mccb.cpcb@nic.in, ccb.cpcb@nic.in
7. **MEMBER SECRETARY**, Central Ground Water Authority, 18/11 Jamnagar House, ManSingh Road, New Delhi-110011, Email: cgwa@nic.in
8. Gadre Marine Export Pvt. Ltd, Represented through its Managing Director, At. Tundara, Po. Inchudi, PS. Khantapada, Pin:756021, Dist.-Balasore, Odisha.

RESPONDENTS

- I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION
- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.
- III. That the Applicants are challenging the continuous Air pollution and discharge of the untreated water to the Nalla by the Private Respondent in violation Consent to Operate Conditions and CPCB guidelines.

IT IS MOST RESPECTFULLY SHOWETH

1. Applicant is a social worker from Balasore District AND made his representation to the state authorities, CGWA and SPCB Odisha regarding the violation of CTO condition and NOC conditions of CGWA. The discharge of untreated waste water to adjoining nalla that finally meets with Bay of Bengal, extraction of ground water and open dumping of husk ash causing air pollution have prompted the present applicant to approach this Honble Tribunal. As such the applicant is also performing the duty cast upon a citizen under Article 51 A(g) of Constitution of India.
2. That one company in the name M/S Gadre Marine Exports Pvt Ltd, Plot-FP-1, MIDC, Mirjole Block, Ratnagiri, Maharashtra presently operating illegally a **fish meal and scrap fish processing factory** at Vill: Tundura, GP-Tundura, Block-Remuna, P.S- Khantapada, District-Balasore in Odisha.
3. Though the factory is established on the land which is inside Tundura Revenue village, the company has specified its address to be Rasalpur, which is adjacent to Tundura village. The plant is operating since 2023 in two phases such as Phase 1 and II with processing capacity of **Fish Meal 5000MT per annum and Surimi (Fish Paste) 10,800 MT per Annum**
4. **Construction of Factory within prohibited distance of Kantachira River:** The factory, which is built to produce fish meal powder out of rotten fish is established on **the banks of a natural creek(Kantachira River)** which connects the green fields with the **Orissa coast canal and Bay of Bengal**. It is a source of saline water for aquaculture, carries small and indigenous fishing boats during high tide and drains the excess Rain water and flood water during rainy season into the sea. Promoters of the above company have filled the same creek (local name

Kantiachira River) and change the direction of the natural flow of water. It is pertinent to mention that constructing adjoining river is prohibited under law.

5. The said river Kantiachira is the only way to drain rain water of around 20-25 Grama panchayats to the sea. As there is no river or large creek from Soro to Remuna Blocks a stretch of around 30 kms., the rain water from the Sua Shari mountains in Soro to Swarnachuda mountains in Nilagiri passes through only this river. This is a Catchment Area consisting areas of Barunasing, Maharajpur, Kuligan, Srijung, Tundra, Inchudi and Rasalpur gram panchayats which is a densely populated area. There is restriction of establishment of any factory and industrial house in catchment area by the government. This company has constructed its large industry just on the face of the river and changed the flow direction of the river by blocking the natural course of the river. It is apprehended that during rainy season, there will be flood and crop damage in the above 20-25 Gram panchayats causing devastation to agriculture and hundreds of villages will be submerged. The administration and all concerned department authorities have turned a blind's eye to these illegal and anti-people activities by the promoters of the Company for causes best known to them.
6. **GroundWater:** As per CGWA permission, the industry is extracting **850.00 cubic metre per day and 205000 Cubicmeter per year of groundwater** to wash around 1500 M.T of rotten / scrap fish and they have to drain the polluted water to the sea through the small river. Due to the huge quantity of extraction of Groundwater, hundreds of small and medium bore wells which supply drinking water to the habitation of around 2 lakh peoples, deep bore wells of govt. used for agriculture and private small Shallow tube wells started drying up thus leaving the entire area starving for drinking water

- 7. Discharge of Untreated water to Kantiachira River:** The stretch of this portion of the Bay of Bengal is a flat sea and the tide up to 5 kms during low tide twice a day. The polluted water released by lakhs (liter/day) will leave about a stretch of at least 50 kms in a rotten the lakhs of people residing near the sea beach will have to inhale the pungent smell round the clock and face severe diseases subsequently. The livelihood of lakhs of people will go into peril. The mangroves trees on the bank of the sea, which prevent the nearby agricultural land & villages with habitation, will be totally damaged and eliminated
- 8.** That the Company is claiming to have built Effluent Treatment Plant inside the factory to get the polluted water treated and make it reusable. But, this is a lie as they are not reusing the waste water, that high volume of water for washing their fish and discharging it to the sea. The fact is, recycling of the polluted water is a costly affair and the storage tanks they have built are just for name sake and to get approvals from the concerned authorities. There are several prawn processing plants in and around Balasore. The above plants have built Effluent Treatment Plants and they reuse the recycled water and don't drain it outside their factories. But in the present case the respondent unit not recycling the waste water and discharging directly.
- 9.** This factory was earlier established in the Ratnagiri area of Maharashtra. But due to the devastating effect of its process and mode of operation, the local people and the administration has forced them to shut their unit down. The machineries used here are those old ones which were dismantled and brought here from the Ratnagiri plant. The kind of activity in the name of industry which is being carried out here in Tundura by the owners of the company Mr. Deepak Gadre and Mr. Arjun Gadre is of Criminal in nature and detrimental to a civil society.

10. It is pertinent to mention here that due to extraction of huge amount of groundwater water scarcity is seen in the area and the water level of the area has gone down due to which the villagers are unable to extract groundwater from their borewell and shallow wells for which the villagers are facing huge inconvenience.
11. That the respondent unit use to discharge its waste water to the nearby nallah and to the agricultural lands of the village for which the villagers are unable to cultivate in their land.
12. Needless to say that the Fish meal factories use a lot of air for dryers, coolers, and exhaust, which are producing heavy odors. Water pollution Effluent from fish meal plants can be contaminated by volatile components from raw fish, dust from dryers and meal equipment, and carry-over from concentrators.
13. That as per the news portal on dated 02/12/2024 a migrant laborer also died in the factory premises due to gas leakage. [ବାଲେଶ୍ଵର ମ୍ୟୁନିସିପାଲଟି: ତୁଣ୍ଡୁରା ସ୍ଥିତ ଗଢ଼େ ମେରାଜନରେ ପ୍ରବାସୀ ଶ୍ରମିକଙ୍କ ସନ୍ଦେହଜନକ ମୃତ୍ୟୁ](#)
14. It is pertinent to mention here that on dated 28/11/2024 villagers of Tundara send a detailed complaint to all the concerned authorities of state govt. alongwith State pollution control board and CGWA regarding the violation of CTO and CTE condition as well as pollution caused by the private respondent. Copy of the complaint letter dated 28/11/2024 is annexed here unto as **ANNEXURE-1**.

VIOLATIONS OF CTO CONDITIONS

15. That the CTE was granted in favor of the private respondent on dated 20/05/2022 for the Phase-I project and Consent to Establish for Phase-II vide letter No.1066, dt.25.05.2022.
16. That the first CTO was granted in favor of the private respondent on dated 12/01/2023 for the Phase-I, which was valid upto 31/03/2023 and the production capacity was 5000MT/ Annum. And the same was

granted with 43 number of general conditions and 10 special conditions and 7 conditions for water pollution and 15 conditions for air pollution and 1 number of solid and hazardous waste, among the above conditions of CTO phase-I the following conditions are being violated by the private respondent.

- i. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- ii. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- iii. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
- iv. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
- v. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing
- vi. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains

shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas

- vii. are should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious
- viii. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow
- ix. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
- x. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
- xi. There shall not be any fugitive or episodal discharge from the premises.
- xii. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice Of the Board within 24 hours of occurrence.
- xiii. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area

- xiv. The industry shall maintain the ambient noise standards as prescribed standards in the Noise Pollution (Regulation and Control) Rules, 2000.
- xv. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force
- xvi. The unit shall install a digital display Board for displaying information with respect to Air, Water, Solid waste, Hazrdous waste if any, Plantations etc at the factory main gate for public view
- xvii. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises over 1/3rd of the total area @ 1000 trees per acre.
- xviii. Under no circumstances, the industry shall discharge any waste water to outside the factory premises; effluent treatment plant (ETP) shall be operated and maintained properly to comply the prescribed standards of effluent discharged.
- xix. The effluent generated from the Process (Fish Paste Surimi) shall be adequately treated in the properly designed Effluent Treatment Plant of adequate capacity as per the guideline laid down in COINDS published by Central Pollution Control Board (CPCB) during June,1997 and amendments made there under to meet the prescribed standards. Effluent standard for disposal into land for irrigation: pH - 5.5 - 8.5, Total Suspended Solids (TSS) - 200 mg/l, B.O.D - 100 mg/l, Oil & Grease - 10 mg/l. Effluent standard for disposal into inland surface water - pH - 5.5 - 8.5, Total Suspended Solids (TSS)- 100 mg/l, B.O.D- 30 mg/l, Oil & Grease- 10 mg/l.

- xx. The industry shall utilize the treated effluent for irrigation in captive plantation within plant premises .A holding pool/pond shall be provided inside the factory premises to store the treated effluent which remains unutilized for irrigation . particularly during monsoon.
- xxi. .Domestic effluent shall be treated in a full fledged STP of adequate capacity and treated domestic waste water shall be used for dust suppression, plantations ,gardening etc
- xxii. The unit shall install a Continuous Effluent Monitoring System(CEMS)at the outlet of the ETP for continuous analysis of the treated waste water before discharge to outside through pipe line and this data shall be displayed digitally at the factory main gate for public view.
- xxiii. Cooling water shall be completely reused. Wash or waste water generated from the unit shall be treated adequately in a proper waste water treatment system for treatment of the wash/waste water generated during floor washing & packaging materials washing (if any) and the treated wastewater shall be used for plantations , dust suppression and washing purposes inside the premises and surplus water discharged to nearby drain after meeting the prescribed standard
- xxiv. Garland drains and Settling pits shall be provided for runoff water management prior to discharge to outside and treated water shall utilize for plantation and dust suppression purposes.
- xxv. The ambient air quality at the boundary of the industry premises shall conform to the National Ambient Air Quality Standard prescribed under Environment (Protection) Rule, 1986
- xxvi. The unit shall provide a stack of adequate height to the DG set. Height of the stack attached to DG set shall be: $H = h + 0.2 -$

vKVA, where h= height of the roof where DG set shall be installed and KVA = capacity of the DG set

- xxvii. . Work zone area including the internal roads surrounding the industry shall be black topped, asphalted or concreted. Water spraying system shall be installed for regular spraying of water on roads and work zone to minimize fugitive dust emission
- xxviii. The solid waste generated as ETP sludge and from other sources shall be suitably disposed off without causing any public nuisance or environmental contamination
- xxix. .The unit shall obtain authorization for management of Hazardous Waste as per the provision of Hazardous and Other Wastes (Management & Transboundary Movement)Rules,2016 as amended from time to time, if applicable. Copy of the CTO dated 12/01/2023 is annexed here unto as **ANNEXURE-2**.

17. That on dated 29/09/2023 the CTO for phase-II was granted by the SPCB Regional Office Balasore with production capacity of 10,800 MT/Annum of Surimi (Fish paste) and the CTO is again renewed on dated 28/03/2024 which is valid upto 31/03/2026. That the renewed CTO was granted without verifying the compliances of the Previously granted CTO on dated 29/09/2023. Copy of the CTO dated 28/03/2024 granted in favor of M/s Gadre Marine Export Pvt. Ltd. (Phase-II) is annexed hereunto as **ANNEXURE-3**.

VIOLATIONS OF CGWA NOC CONDITIONS

18. That the CGWA on dated 10/11/2023 granted NOC to the private respondent for extraction of ground water 850 cubic meter/ Day from 3 borewells. That the NOC was granted with 10 mandatory conditions and 21 general conditions among which the below mentioned conditions are being violated by the project proponent;

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- i. Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- ii. Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- iii. Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- iv. Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- v. The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC
- vi. Industries abstracting ground water in excess of 100 m³ /d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

- vii. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- viii. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period)
- ix. Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- x. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- xi. In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- xii. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- xiii. Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines. Copy of the CGWA NOC letter dated 10/11/2023 is here unto annexed as **ANNEXURE-4**.

19. It is pertinent to mention here that on dated 05/02/2025 and the Sarpanch of Maharajpur Grampanchayat issued one certificate wherein it is clearly stated that 7 number of borewells were failed in his jurisdiction due to inadequate water yield. Copy of the letter dated

05/02/2025 issued by the Sarpanch of Maharajpur Grampanchayat is annexed here unto as **ANNEXURE-5**.

20. That the Sarpanch of Rasalpur Gram Panchyat has also issued one certificate wherein it is mentioned that Rasalpur Gram Panchyat has recorded failure of some borewells in the gram panchayat. List of the villages and number of borewells as mentioned in the certificate issued by the Sarpanch is as follows,

Serial No.	Name of the Village	No. of Borewells failed due to shortage of water
1	Kuanrpur	7
2	Chhachina	2
3	Bhimpur	5

That in the same letter it is also mentioned that “These borrowells were installed to provide drinking water and agricultural Support to the residents of the respective villages. However, they have become non-functional due to technical issues and inadequate water yield.” Copy of the letter dated 02/02/2025 issued by Sarpanch of Rasalpur Gram Panchyat is annexed here unto as **ANNEXURE-6**.

21. That the google earth image of the site in question also suggests that the Kantia Chira river flows adjoining to the Respondent unit and the Respondent Unit use to pollute the Kantia chira river by discharging its waste water to the river. Copy of the Google earth image is here unto annexed as **ANNEXURE-7**.

22. Further discharge of untreated water in direct conflict with the Order of Supreme court in **Paryavaran Surakshya Samiti Case** where in primary ETP is mandatory and in no case the units can be allowed to discharge untreated water to outside. The present discharge of waste

water from the unit is clearly in contravention of the CTO, CTE condition as and allowing the unit to operate is in Violation of the Hon'ble Supreme Court Order dated 22/02/2017 mandating the units to be fully compliant with in three months from the order date.

23. The Unit should display the consent granted to him in a prominent place for perusal of the public and inspecting officer's of this Board and there is no such display board at all. There is no such display board in the unit.
24. Though the State pollution Control Board reserves the **right to revoke/refuse consent at any time during this period in case any violation** is observed and to modify/stipulate additional conditions as deemed appropriate but failed to discharge its obligation in terms of verifying the allegations and responding to newspaper articles other than the routine duty of monitoring of compliance of conditions for the reasons known to the Board.
25. The following information shall be forwarded to the Member Secretary on or before 10th of every month. Performance / progress of the treatment plant. **b.** Monthly statement of daily discharge of domestic and / or trade effluent. It is obvious that this information might not be provided by the Unit and if it is provided then same must not have been verified by the Regional Officer, OSPC Board and suitable action has not been taken to the knowledge of the applicant no such information is available.
26. In Para 17 of the Paryavaran Surakshya Samiti Judgement dated 22nd Feb 2017 and same is reproduced as follows. It would be in the interest of implementation of the objective sought to be achieved, to also require each concerned State (and each, concerned Union Territory) to make **provision for "online, real time, continuous monitoring system" to display emission levels, in the public domain, on the portal of the**

concerned State Pollution Control Board. We are informed that at least three State Governments have already adopted the aforesaid measures. Such measures shall be put in place by all the concerned State Governments (including, the concerned Union Territories), within six months from today.

27. That para 13 of order dated 6/01/2022 in Original Application No. 92/2021/EZ (DakshinaBanga Mastyajibi Forum vs Union of India) A conjoint reading of Sections 3, 4 and Sections 43 and 44 of the **Prevention of Money-Laundering Act, 2002** and paragraphs 25, 26 and 27 of the Schedule thereto would show that **if air, water, ground and environment pollution is caused in an area, not only the person causing environmental pollution but any person indirectly or knowingly aiding or assisting such act would also be liable for causing illegal financial gain to such violator.**

GROUND

A. That the Consent to Operate order is liable to be revoked for continuous non-compliance of the conditions imposed in Consent to Operate.

B. In order to protect the environment, the precautionary approach shall be widely applied by States according to their capabilities. Where there are threats of serious or irreversible damage, lack of full scientific certainty shall not be used as a reason for postponing cost-effective measures to prevent environmental degradation. The precautionary principle comes into play, which shifts the 'burden of proof' on the proponent of the activity to show that his activity does not pose a threat of severe harm to the environment. The Supreme Court of India ("SC") adopted the 'strong' version of the principle as part of the 'law of the land' in the *Vellore*

Citizens Welfare Forum v. Union of India and Ors. (“Popularly known as *Vellore Case*” 1996 5 SCC 647, WP 914/1991 Judgement dated 28/08/1996)

C. That Section 20 of the NGT Act, 2010 recognises the three core principles while passing any order, decision or award, and states that the Tribunal shall apply three core principles, including the ‘**principles of sustainable development, precautionary principle, and the polluter pays principle**’. The principles have the potential to play an important role in shaping the performance of industries/commercial enterprises and make them adopt environmentally responsible practices.

D. That the operation of a defaulter unit is against the Precautionary Principle. The Precaution may be defined as "caution in advance", "caution practiced in the context of uncertainty", or informed prudence. Two ideas lie at the core of the principle: one of the primary foundations of the precautionary principle, and globally accepted definitions, results from the work of the Rio Conference, or "Earth Summit" in 1992. Principle 15 of the Rio Declaration notes

E. The degradation of environment caused by the industry or any damage to the environment has to be made good by the industry. The industry has been a persistent defaulter and any direction to comply with the conditions of the consent order is in conformity with law

F. State Pollution Control Board, Odisha vs M/s Swastik Ispat Pvt. Ltd. Appeal No 68 of 2012, a five judge bench of NGT Newdelhi, delivered the judgment on 9th January 2014 has addressed the issue of Periodic Inspection and the role of SPCB when a unit failed to comply the CTO conditions. The relevant paragraphs are reproduced as follows

“71. Section 21 of the Air Act places restrictions, both on establishment and operation of any industrial plant located in an air pollution control area

without previous consent of the Board. The legislative intent behind this provision would lead to decipher two concepts - one, the consent for the purpose of establishing an industrial plant while the other for operation of that plant. The purpose of this Section is to ensure that when a unit or an industrial plant is given consent to operate, the unit ought to have satisfied all the conditions stated in the order of consent to establish and would have installed the requisite effluent treatment plants and other anti-pollution devices to ensure that it causes no pollution. It necessarily implies that this is the rule and permitting a unit to operate, subject to satisfaction of certain time bound conditions, is an exception, that too a rare one. **To adopt exception as a rule is not the intent of this law.** We are unable to appreciate the practice adopted by the Boards for granting consents for short terms like on a yearly or six-monthly basis and that too subject to varied conditions. Consent to operate should be granted preferably for a longer period and continuation should require maintenance and operation of the plant ensuring 'no pollution'. It must not be used as a device to hamper industrial development and cause avoidable loss to the industry. The purpose should be prevention and control of pollution. For better management of its affairs and for ensuring prevention and control of pollution, the Board should adopt the practice of granting consents for a substantial and reasonable period while ensuring that the anti-pollution devices and the Effluent Treatment Plants have been installed and the unit is 'compliant' and 'non-polluting' one. The scheme behind Sections 21 to 26 and 31A of the Air Act is that the Board is empowered to grant, refuse, renew and even cancel the consent. **Wherever an industry to whom the consent has been granted conditionally, fails to satisfy or comply with the conditions imposed, the Board can withdraw the said consent in accordance with law.** Thus, there is no purpose in law to grant consent for six months or three months, as has been done in the present case. This

certainly **appears to us to be an arbitrary exercise of powers**. Greater obligation is placed upon the Board, particularly in view of the Constitutional mandate to prevent and control pollution and to ensure that a clean and decent environment is provided to the public at large. This is the statutory obligation upon the Board. The Board must formulate its policies in a manner which will be in consonance with the scheme of the Air Act and the Constitutional mandate and would better serve the public interest.

72. Thus, we direct that the Boards henceforth **shall clearly formulate their inspection policy, which should be fair, transparent and objective**. Further, we direct that all the Boards henceforth **shall grant consent to operate only to those units which have satisfied the conditions imposed and have installed ETP/Antipollution devices as directed under the order of consent to establish. Such units should also be compliant and non-polluting**. The consent should be granted preferably for a period of two years or even more. During the period thus allowed, the Board should make inspections in terms of its 'inspection policy'. **If the unit/industry is found to be defaulting, has failed to comply with the conditions of the consent order or failed to install ETPs/Antipollution devices and there is malfunctioning of the unit, the consent should be revoked or renewal denied in accordance with the provisions of the Air Act. Such mechanism should be a rule and its exception is to be in rare cases.**

73. Wherever the Board requires a unit to furnish bank guarantee for compliance of conditions of consent order, installation of antipollution devices and ensuring that it is a pollution-free unit, then, in such cases, the Board should ensure that its order provides for a **'time targeted action plan'**. In default of which and upon inspection, such bank guarantee would be liable to be invoked/encashed for environmental compensation and restoration purposes. Making such provision would

ensure, on the one hand, that the industry does not cause avoidable pollution and on the other, the Board performs its functions timely and effectively."

LIMITATION

That there is a subsisting cause of action because of the non-compliance of Consent to operate letter and the inaction of state pollution control board on the complaint of applicant dated **28/11/2024** hence the original application is not barred by limitation.

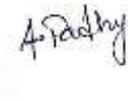
PRAYER

In view of the facts and ground set out in the Original application, the applicants humbly pray for the following reliefs

- I. Direct the Member Secretary, Odisha State Pollution Control Board to revoke the CTO until the unit is fully compliant of CTO conditions as well as environment pollution control measures.
- II. Direct the Member Secretary, OSPCB to ensure uploading of inspection reports in the website
- III. Direct the private respondent to restore the water bodies-to its original condition
- IV. Direct the District Collector and CGWA and other authorities to assess the quantity of illegal extraction of ground water and audit of water requirement of the unit and its sources of extraction.

- V. Fix the accountability of the public authorities for their inaction and identify the officers who has allowed the private respondent to operate while the unit continues to be non-compliant
- VI. Criminal Proceeding under Air Act, Water Act and Environment Protection Act 1986 be initiated against the owner of the Unit for polluting the environment and willfully damaging water bodies which amounts to a public Nuisance
- VII. Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

PLACE; BHUBANESWAR

DATE- 15/02/2025

APPLICANT THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO OF 2025

IN THE MATTER OF:

BIPIN BIHARI DAS

APPLICANT

VERSUS

STATE OF ODISHA AND ORS

RESPONDENTS

AFFIDAVIT

15 FEB 2025

I BIPIN BIHARI DAS, S/o LATE DAMODAR DAS Aged about 64 years At-Talapada Po-Dalua, Ps- Dwarika, Dist- Balasore 756044, Odisha, do hereby solemnly affirm, and declare as under:

1. That I am the Applicant in the abovementioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
2. That I have read over the contents of the accompanying affidavit and the same is true and correct and is drafted on my instruction.

Bipin Behare Das
DEPONENT

VERIFICATION

Verified on this the 15 FEB 2025 day of Feb 2025 at [Signature]
that the contents of the above rejoinder are true and correct. No part of it is false and nothing material has been concealed there from.

Identified By
[Signature]
Advocate

Bipin Behare Das

The above named deponent(s) being duly identified by me B.P. Das Advocate, Bhubaneswar. Appears before me on the 15 FEB 2025 at [Signature] on oath that the contents of the affidavit are true to the best of his/her/their knowledge and belief

VERIFICANT

JANMEJAYA RAUTRAY
NOTARY, GOVT OF ODISHA
BHUBANESWAR

REC. NO. CN-86/2012

Mod. No. - 9337121273

Deponent(s) Notary, Bhubaneswar





25
ପୂର୍ବାଞ୍ଚଳା ବିକାଶ ପରିଷଦ
PURBANCHALA VIKASH PARISAD

At/post - Srijung, DIST - Baleswar, Odisha, Pin - 76044
Mobile No - 9556342739, 8917225930

President Bipin Bihari Das

Gen Secretary Kartikeswara Barik

Ref. No. 01/2024.....

Date ..28..11..2024

TO

1. **Member Secretary, State Pollution Control Board, Odisha**

Nialkantha Nagar, Unit VIII, Bhubaneswar, 751012-Odisha

Email: membersecretary@ospcboard.org, paribesh1@ospcboard.org

2. **District Collector, BALASORE,**

Kacheri Road, Vivekananda Marg, Manikhamb, Balasore, Odisha 756001 dm-balasore@nic.in

3. **Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change,** Integrated Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in

4. The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi - 110032 Email: mscb.cpcb@nic.in, ccb.cpcb@nic.in

5. **MEMBER SECRETARY, Central Ground Water Authority, 18/11 Jamnagar House, ManSingh Road, New Delhi-110011**

Email: cgwa@nic.in

6. **Regional Director, Central Ground Water Board, South Eastern Region, Bhubaneswar Bhujal Bhawan, Khandagiri, Bhubaneswar, Email: rdser-cgwb@nic.in**

Sub:- Regarding severe threat to Lakhs of Human Life, Marine Life, Agriculture, Aquaculture, Fishermen, Environment and Ecological Balance in Balasore District of Odisha by One illegal Factory.

Respected sir

We are to draw your kind attention towards one company in the name M/S Gadre Marine Exports Pvt Ltd, Plot-FP-1, MIDC, Mirjole Block, Ratnagiri, Maharashtra presently constructed a **fish meal and scrap fish processing factory** at Vill: Tundura, GP-Tundura, Block-Remuna, P.S- Khantapada, District-Balasore in Odisha.

1. Though the factory is established on the land which is inside Tundura Revenue village, the company has specified its address to be Rasalpur, which is adjacent to Tundura village. The plant is operating since 2023 in two phase such as Phase I and II with processing capacity of **Fish Meal 5000MT per annum and Surimi (Fish Paste) 10,800 MT per Annum** .

2. **Construction of Factor within prohibited distance of Kantiachira River:** The factory, which is built to produce fish meal powder out of rotten fish is established on the banks of a natural creek(**Kantiachira River**) which connects the green fields with the **Orissa coast canal and Bay of Bengal**. It is a source of saline water for aquaculture, carries small and indigenous fishing boats during high tide and drains the excess Rain water and flood water during rainy season into the sea. Promoters of the above company have filled the same creek (local name **Kantiachira River**) and change the direction of the natural flow of water.It is pertinent to mention that constructing adjoining river is prohibited under law.

3. The said river Kantiachira is the only way to drain rain water of around 20-25 Grama panchayats to the sea. As there is no river or large creek from Soro to Remuna Blocks a stretch of around 30 kms., the rain water from the Sua Shari mountains in Soro to Swarnachuda mountains in Nilagiri passes through only this river. This is a Catchment Area consisting areas of Barunasing, Maharajpur, Kuligan, Srijung, Tundura, Inchudi and Rasalpur



26
ପୂର୍ବାଞ୍ଚଳ ବିକାଶ ପରିଷଦ
PURBANCHALA VIKASH PARISAD

At/post - Srijung, DIST - Baleswar, Odisha, Pin - 76044
Mobile No - 9556342739, 8917225930

President Bipin Bihari Das

Gen Secretary Kartikeswara Barik

Ref. No.

Date

gram panchayats which is a densely populated area. There is restriction of establishment of any factory and industrial house in catchment area by the government. This company has constructed its large industry just on the face of the river and changed the flow direction of the river by blocking the natural course of the river. It is apprehended that during rainy season, there will be flood and crop damage in the above 20-25 Gram panchayats causing devastation to agriculture and hundreds of villages will be submerged. The administration and all concerned department authorities have turned a blind's eye to these illegal and anti-people activities by the promoters of the Company for causes best known to them.

4. GroundWater: As per CGWA permission, the industry is extracting **850.00 cubic metre per day and 205000 Cubicmeter per year** of groundwater to wash around 1500 M.T of rotten / scrap fish and they have to drain the polluted water to the sea through the small river. Due to the huge quantity of extraction of Groundwater, hundreds of small and medium bore wells which supply drinking water to the habitation of around 2 lakh people, deep bore wells of govt. used for agriculture and private small Shallowtube wells started drying up thus leaving the entire area starving for drinking water

5. Discharge of Untreated water to Kantiachira River: The stretch of this portion of the Bay of Bengal is a flat sea and the tide rises up to 5 kms during low tide twice a day. The polluted water released (by lakhs liter/day) will impact a stretch of at least 50 kms and the lakhs of people residing near the sea beach will have to inhale the pungent smell round the clock and face severe diseases subsequently. The livelihood of lakhs of people will go into peril. The mangroves trees on the bank of the sea, which prevent t the nearby agriculturalland& villages with habitation, will be totally damaged and eliminated.

6. The Company is claiming to have built Effluent Treatment Plant inside the factory to get the polluted water treated and make it reusable. But, this is a lie as they are planning not to reuse that high volume of water for washing their fish and leave it to the sea. The fact is, recycling of the polluted water is a costly affair and the storage tanks they have built are to show and be-fool the concerned authorities. There are several prawn processing plants in and around Balasore. The above plants have built Effluent Treatment Plants and they reuse the recycled water and don't drain it outside there factories.

7. This factory was earlier established in the Ratnagiri area of Maharashtra. But due to the devastating effect of its process and mode of operation, the local people and the administration has forced them to shut their unit down. The machineries used here are those old ones which were dismantled and brought here from the Ratnagiri plant. The kind of activity in the name of industry which is being carried out here in Tundura by the owners of the company Mr. Deepak Gadre and Mr. Arjun Gadre is of Criminal in nature and detrimental to a civil society.

Needless to say that the Fish meal factories use a lot of air for dryers, coolers, and exhaust, which are producing heavy odors. Water pollution Effluent from fish meal plants can be contaminated by volatile components from raw fish, dust from dryers and meal equipment, and carry-over from concentrators.

8. In this regard, we are to pray you to kindly enquire into the matter thoroughly, issue necessary orders and save the locality, the Lakhs of people and their livelihood, the River, the Canal and the Sea itself from the destruction for which act of your kindness, the entire population will remain ever grateful to you.

Date. 28-11-2024

Place : Srijung, Baleswar, Odisha

Yours Faithfully

Bipin Bihari Das
Gen Secretary
Anadi Nayak

Kiran Kumari Panda
Peretti ku Das
ଓଡ଼ିଆ ଶିକ୍ଷକ

Sri Sarat Ch. Das.

Agil. Karan Das
Hemanta Kumar Mahalik
Shahid Kanti Mahalik.

ଓଡ଼ିଆ ଶିକ୍ଷକ
Hemendra Das
Narayan Mahalik

ଓଡ଼ିଆ ଶିକ୍ଷକ
Bansari Kumar Das
Nimanjan Malik

Biplab Mishra Das.
Bharat Keshri Das
Suganta Behara.

ଓଡ଼ିଆ ଶିକ୍ଷକ
Gauram Malik
Dibyankar Das
Ranjit Das

ଓଡ଼ିଆ ଶିକ୍ଷକ

Raj Kumar Das

ଓଡ଼ିଆ ଶିକ୍ଷକ

ଓଡ଼ିଆ ଶିକ୍ଷକ

Susrad Saha

ଓଡ଼ିଆ ଶିକ୍ଷକ

Hausi: Kesh Behara
Ashok K. Karan

Damba Mallick

ଓଡ଼ିଆ ଶିକ୍ଷକ

Amiga Das

EO597413845IN IVR:6979597413845
 SP GOPALPUR S.O (BALASORE)
 Counter No:1,28/11/2024
 To:BDG OF FOREST,MINISTRY OF ENVIRONMENT
 PIN:751023, S.E Rly.Proj. Complex S.O
 From:PRESIDENT P,VIKASH PARISAD S
 Wt:20gms
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

EO597413859IN IVR:6979597413859
 SP GOPALPUR S.O (BALASORE)
 Counter No:1,28/11/2024
 To:MEMBER SEC,CENTRAL BOARD
 PIN:110032, Shandara SO
 From:PRESIDENT P,VIKASH PARISAD S
 Wt:20gms
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

EO597413862IN IVR:6979597413862
 SP GOPALPUR S.O (BALASORE)
 Counter No:1,28/11/2024,
 To:REGIONAL DIRE,CENTRAL BOARD
 PIN:751030, Khandagiri S.O
 From:PRESIDENT P,VIKASH PARISAD S
 Wt:20gms
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

EO597413876IN IVR:6979597413876
 SP GOPALPUR S.O (BALASORE)
 Counter No:1,28/11/2024,
 To:MEMBER SECRET,CENTRAL BOARD
 PIN:110011, Nirman Bhawan SO
 From:PRESIDENT P,VIKASH PARISAD S
 Wt:20gms
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

EO597413880IN IVR:6979597413880
 SP GOPALPUR S.O (BALASORE)
 Counter No:1,28/11/2024,
 To:DIST COLLECTOR,YACHERI ROAD
 PIN:756001, Balasore H.O
 From:PRESIDENT P,VIKASH PARISAD S
 Wt:20gms
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

EO597413893IN IVR:6979597413893
 SP GOPALPUR S.O (BALASORE)
 Counter No:1,28/11/2024,
 To:MEMBER SECRET,STATE POLLUTION
 PIN:751012, Mayapalli S.O
 From:PRESIDENT P,VIKASH PARISAD S
 Wt:20gms
 Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

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Tel.: 06782-244110

Website: www.ospcboard.orgE-mail: rospcb.balasore@ospcboard.org

REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA
 (FOREST, ENVIRONMENT & CLIMATE CHANGE DEPT., GOVT. OF ODISHA)
 Plot No.1602, Ganeswarpur, Balasore – 756019

No. 74 /CTO-3486Dt. 12/01/2023

By Regd. Post

CONSENT ORDER NO. 165 /2022-23/APC&WPC

Sub: Consent under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and section 25/26 of Water (Prevention & Control of Pollution) Act, 1974.

Ref: Your online Application No: 4454266 & Consent to Establish issued vide this office letter No.1038, dt.20.05.2022

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 & under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under to

Name of the Industry: **M/s Gadre Marine Export Pvt. Ltd. (Phase-I)**

Name of the Occupier & Designation: **Sri Arjun Deepak Gadre, Managing Director**

Address: **At/PO. Tundra, PS. Khantapada,
Dist. Balasore**

This consent order is valid for the period up to **31.03.2023**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney / stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
1.	Fish Meal	5000 MT/Annum

CONSENT ORDER

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standard			
				PH	TSS (mg/l)	BOD (mg/l)	O & G (mg/l)
1	Domestic wastewater	Soak pit via septic tank	-	-	-	-	-
2	ETP (Phase-I)	Holding pond/tank inside plant premises/captive plantation or gardening	-	5.5-9.0	200	100	10

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard		
				PM (mg/Nm ³)	SO ₂	NO _x
1	Stack attached to boiler	30	--	800		

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site(TPD)	Quantity to be reused off site(TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Fish Scale & Head	--	--	--	--	Generated quantity shall be stored properly and disposed of in an environment friendly manner or to authorized parties

E. GENERAL CONDITIONS FOR ALL UNITS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.



 CONSENT ORDER

4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.

CONSENT ORDER

29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

1. The industry shall abide by the E (P) Act, 1986 and Rules framed there under.
2. The industry shall obtain NOC from the Central Ground Water Authority for withdrawal of ground water and submit the same to the Board.
3. The industry shall maintain the ambient noise standards as prescribed standards in the Noise Pollution (Regulation and Control) Rules, 2000.
4. The unit shall abide by provisions under the Plastic Waste Management Rules, 2016.

CONSENT ORDER

5. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
6. The Board reserves the right to revoke / refuse consent to operate at any time during the period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
7. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.
8. No further expansion/modernization shall be carried out by the industry without prior approval from the Board.
9. The industry shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.
10. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises over 1/3rd of the total area @ 1000 trees per acre.

A. WATER POLLUTION

1. Under no circumstances, the industry shall discharge any waste water to outside the factory premises; effluent treatment plant (ETP) shall be operated and maintained properly to comply the prescribed standards of effluent discharged.
2. The effluent generated from the Process (Fish Meal) & Boiler section shall be adequately treated in the properly designed Effluent Treatment Plant of adequate capacity as per the guideline laid down in COINDS published by Central Pollution Control Board (CPCB) during June, 1997 and amendments made there under to meet the prescribed standards. Effluent standard for disposal into land for irrigation : pH – 5.5 – 8.5, Total Suspended Solids (TSS) – 200 mg/l, B.O.D – 100 mg/l, Oil & Grease – 10 mg/l. Effluent standard for disposal into inland surface water – pH – 5.5 – 8.5, Total Suspended Solids (TSS) – 100 mg/l, B.O.D – 30 mg/l, Oil & Grease – 10 mg/l.
3. The industry shall utilize the treated effluent for irrigation in captive plantation within plant premises .A holding pool /pond shall be provided inside the factory premises to store the treated effluent which remains unutilized for irrigation , particularly during monsoon .
4. Domestic effluent shall be discharged to soak pit via septic tank constructed as per BIS specifications.



 CONSENT ORDER

5. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the building for recharging of ground water within the premises as per the concept and practice prescribed by the Central Pollution Control Board (CPCB)
6. Cooling water shall be completely reused. Wash or waste water generated from the unit shall be treated adequately in a proper waste water treatment system for treatment of the wash/waste water generated during floor washing & packaging materials washing (if any) and the treated wastewater shall be used for plantations, dust suppression and washing purposes inside the premises and surplus water discharged to nearby drain after meeting the prescribed standard.
7. Garland drains and Settling pits shall be provided for runoff water management prior to discharge to outside and treated water shall utilize for plantation and dust suppression purposes.

B. AIR POLLUTION

1. Adequate air pollution control system shall be provided to control particulate matter emission through the stack attached to the boiler in order to meet the prescribed standard of 800 mg/Nm³ & the stack height of the chimney attached to the boiler should be of 30M above ground level.
2. The unit shall install adequately designed dust extraction system with cyclones/pulse jet bag filter at the outlet of the boiler and adopt other air pollution control measures to control dust emission so as to meet the prescribed standard as per the guidelines laid down in COINDS published by CPCB during July,2008.
3. Adequate air pollution control system such as wet scrubber shall be provided at the outlet of the Drier & cooker for treatment flue gas generate from these process equipments to meet the prescribed standard of the flue gas.
4. Porthole, monitoring platform and safe approach ladder shall be provided at the stack attached to the Boiler to facilitate flue gas monitoring.
5. Industry shall provide covered shed with concrete floor, Garland drains & settling pits as well as dust suppression system at coal storage area to avoid any fugitive dust nuisance in its surrounding areas.
6. Ash storage and disposal areas shall be properly covered under dust suppression system to avoid fugitive dust emission.
7. The ambient air quality at the boundary of the industry premises shall conform to the National Ambient Air Quality Standard prescribed under Environment (Protection) Rule, 1986.



CONSENT ORDER

8. The unit shall provide a stack of adequate height to the DG set. Height of the stack attached to DG set shall be: $H = h + 0.2 \sqrt{KVA}$, where h = height of the roof where DG set shall be installed and KVA = capacity of the DG set
9. Work zone area including the internal roads surrounding the industry shall be black topped, asphalted or concreted. Water spraying system shall be installed for regular spraying of water on roads and work zone to minimize fugitive dust emission.
10. The dust containment cum suppression system shall be provided at all dust generating sources.
11. The unit shall take all possible steps for control of fugitive dusts in the work environment and provide necessary air ventilation.
12. The good housekeeping practice shall be followed up to control fugitive dust emission.
13. Adequate exhaust system shall be made over the Process and other work zone areas.
14. Adequate dust suppression /extraction with collection system shall be installed at raw material handling area and other potential dust generating points to minimize fugitive dust emission.
15. All the industrial activities shall be carried out inside shed.

C. SOLID & HAZARDOUS WASTE:

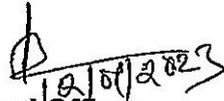
1. The industry shall dispose the solid wastes in an environment friendly manner and in no case such waste shall be disposed off outside of its premises & generated solid wastes shall be composted for use as manure.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Sri Arjun Deepak Gadre, Managing Director
M/s Gadre Marine Export Pvt. Ltd.
At. City: 233, Casa Del Sol Opp. Marriot Hotel
Miramar, Panaji, North Goa, Goa 403001

Memo No.....75(7)...../dt...12/01/2023..


Regional Officer

Copy forwarded to

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Balasore
3. The D.F.O, Balasore
4. The GM, DIC, Balasore
5. Dy. Director of Fisheries, Balasore
6. The Asst. Director, Factories & Boilers, Balasore
7. Guard File


Regional Officer



CONSENT ORDER

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A : EFFLUENTS

Sl. No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Coastal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	—	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	For process wastewater – 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	—	—	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	—	—	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	—	—	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	—	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	—	—	100
11.	Free ammonia (as NH ₃) mg/l max.	5.0	—	—	5.0
12.	Biochemical Oxygen Demand (5 days at 20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	—	—	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/l max.	0.01	0.01	—	0.001



CONSENT ORDER

16.	Lead (as pb) mg/1 max.	01.	1.0	—	2.0
17.	Cardmium (as Cd) mg/1 max.	2.0	1.0	—	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	—	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	—	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	—	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	—	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	—	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	—	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	—	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	—	—	—
27.	Sulphide (as S) mg/l max.	2.0	—	—	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	—	5.0
29.	Radioactive materials a. Alpha emitter micro curle/ml. b. Beta emitter micro curle/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	—	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	—	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	—	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	—	—	20 mg/l



CONSENT ORDER

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentrate of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob &Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni),ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Tel.: 06782-244110

Website: www.ospcbboard.orge-mail: rospcb.balasure@ospcbboard.org

REGIONAL OFFICE, BALASORE
STATE POLLUTION CONTROL BOARD, ODISHA
 (FOREST, ENVIRONMENT & CLIMATE CHANGE
 DEPARTMENT, GOVT. OF ODISHA)
 Plot No. 1602, Ganeswarpur, Balasore – 756019

No. 1334 / CTO- 3529Date 28/03/2024**By Regd. Post**CONSENT ORDER NO. 203 / 2023-24(WPC & APC)

Sub: Consent for discharge of sewage and trade effluent u/s 25/26 of Water (PCP) Act, 1974 and 21 of Air (PCP) Act, 1981 and the Rules framed thereunder for existing / new operation of the plant.

Ref: Your online Application No. 5415074 & Consent to Operate Order issued vide this office letter No. 3011, dt.06.10.2023

Consent is hereby granted u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed there under.

Name of the Industry: **M/s Gadre Marine Export Pvt. Ltd. (Phase-II)**

Name of the Occupier & Designation: **Sri Arjun Deepak Gadre, Managing Director**

Address of the Unit: **At/Po. Tundara, PS. Khantapada, Pin:756021, Dist. Balasore, Odisha**

This consent order is valid for the period from 01.04.2024 to 31.03.2026.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
1	Surimi (Fish Paste)	10,800 MT / Annum

B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr	Prescribed standards
1	Treated waste water (Out let of STP)	Holding pond / tank inside plant premises / plantations or gardening inside plant premises	—	pH: 6.5 – 9.0; Total Suspended Solids (TSS) <100 mg/l; Biochemical Oxygen demand (BOD) < 30 mg/l; Fecal Coliform (FC) <1000MPN / 100ml
2	Treated effluent of the unit (Phase-II) (Outlet of ETP)	Holding pond / tank inside plant premises used for plantations or gardening inside plant premises partly. Finally rest quantity of the treated waste water discharge to the Bay of Bengal at Pai of Tundara village through own pipe line network	—	pH: 5.5 – 9.0; Total Suspended Solids (TSS): 50 mg/l; Biochemical Oxygen demand (BOD): 30 mg/l; Oils & Grease: 10 mg/l

C. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed standards

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD, approx.)	Quantity to be reused on site (TPD, approx.)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Fish Scale Head, Skin and Bone	109	109	—	—	Generated quantities shall be stored properly and disposed off in an Environment Friendly manner for captive use or to authorized parties.

E. GENERAL CONDITIONS

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.

8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.

taken to equalization tank.

22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge

including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc., of any kind.

35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS

GENERAL:

1. The industry shall abide by the E (P) Act, 1986 and Rules framed there under.

2. The industry shall maintain the ambient noise standards as prescribed standards in the Noise Pollution (Regulation and Control) Rules, 2000.
3. The proponent shall comply with the provisions of E- waste (Management) Rules, 2016 and shall handover the E-wastes to authorized collection centres /registered dismantlers / recyclers for disposal of the wastes.
4. Municipal wastes shall be disposed of as per the Solid Waste Management Rules, 2016 and amendment made thereafter.
5. The project proponent shall comply with the provisions made under Plastic Waste Management Rules, 2016 and amendment made thereafter and shall ensure prohibition of use of Single Use Plastic within the premises.
6. The above conditions will be enforced inter alia the provisions under the Water (P&CP) Act, 1974, the Air (P&CP) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendment from time to time and Rules framed thereunder.
7. The Board may impose further condition or modify the conditions as stipulated in this order and may revoke this order in case the stipulated condition are not implemented and/or information is found to have been suppressed/wrongly furnished in the application form.
8. The Board reserves the right to revoke / refuse consent to operate at any time during the period for which consent is granted in case any violation is observed and to modify / stipulate additional conditions as deemed appropriate.
9. The industry shall submit point wise compliances to the consent conditions every year by the end of March positively to keep this consent order in force.
10. No further expansion/modernization shall be carried out by the industry without prior approval from the Board.
11. The unit shall install a digital display Board for displaying information with respect to Air, Water, Solid waste, Hazardous waste if any, Plantations etc at the factory main gate for public view .
12. The industry shall provide adequate sanitation facilities for its workers to avoid any open defecation and unhygienic condition in the surrounding areas.
13. Good housekeeping practice shall be followed to improve the work environment.
14. In case of public complaint which is found genuine the facility shall be shifted to a suitable place and fresh consent to establish (NOC) shall be obtained.
15. The industry shall pay differential fees if any as per the Odisha Gazette Notification dtd. 16.07.2012 of Forest and Environment Department, Government of Odisha.

16. Plantation shall be taken up along its boundary and available vacant spaces in the industry premises over 1/3rd of the total area @ 1000 trees per acre.

B. WATER POLLUTION

1. Under no circumstances, the industry shall discharge any waste water to outside the factory premises; effluent treatment plant (ETP) shall be operated and maintained properly to comply the prescribed standards of effluent discharged.
2. The unit shall install dedicated energy meter for its ETP and a log book shall be maintained regularly and it shall be made available for verification during inspection.
3. The effluent generated from the Process (Fish Paste/ Surimi) shall be adequately treated in the properly designed Effluent Treatment Plant of adequate capacity as per the guideline laid down in COINDS published by Central Pollution Control Board (CPCB) during June, 1997 and amendments made there under to meet the prescribed standards. Effluent standard for disposal into land for irrigation : pH – 5.5 – 8.5, Total Suspended Solids (TSS) – 200 mg/l, B.O.D – 100 mg/l, Oil & Grease – 10 mg/l. Effluent standard for disposal into inland surface water – pH – 5.5 – 8.5, Total Suspended Solids (TSS) – 100 mg/l, B.O.D – 30 mg/l, Oil & Grease – 10 mg/l.
4. The industry shall utilize the treated effluent for irrigation in captive plantation within plant premises. A holding pool /pond shall be provided inside the factory premises to store the treated effluent which remains unutilized for irrigation, particularly during monsoon.
5. Domestic effluent shall be treated in a full fledged STP of adequate capacity and treated domestic waste water shall be used for dust suppression, plantations, gardening etc.
6. The unit shall be kept a sampling point at the Inlet and Outlet of the ETP as well as STP for manual sampling of waste water and treated waste water respectively for analysis of the parameters.
7. The unit shall install a Continuous Effluent Monitoring System (CEMS) at the outlet of the ETP for continuous analysis of the treated waste water before discharge to outside through pipe line and this data shall be displayed digitally at the factory main gate for public view.

8. The unit shall install a digital display board of adequate size as specified in CPCB guideline for display board at the factory main gate to displaying the environmental data w.r.t Air, Water, Noise etc. digitally for public view.
9. Rain water harvesting practice shall be followed by utilizing the rain water collected from the roof of the building for recharging of ground water within the premises as per the concept and practice prescribed by the Central Pollution Control Board (CPCB)
10. Cooling water shall be completely reused. Wash or waste water generated from the unit shall be treated adequately in a proper waste water treatment system for treatment of the wash/waste water generated during floor washing & packaging materials washing (if any) and the treated wastewater shall be used for plantations, dust suppression and washing purposes inside the premises and surplus water discharged to nearby drain after meeting the prescribed standard.
11. Garland drains and Settling pits shall be provided for runoff water management prior to discharge to outside and treated water shall utilize for plantation and dust suppression purposes.

C. AIR POLLUTION

1. The ambient air quality at the boundary of the industry premises shall conform to the National Ambient Air Quality Standard prescribed under Environment (Protection) Rule, 1986.
2. The unit shall provide a stack of adequate height to the DG set. Height of the stack attached to DG set shall be: $H = h + 0.2 \sqrt{KVA}$, where h= height of the roof where DG set shall be installed and KVA = capacity of the DG set
3. Work zone area including the internal roads surrounding the industry shall be black topped, asphalted or concreted. Water spraying system shall be installed for regular spraying of water on roads and work zone to minimize fugitive dust emission.
4. The dust containment cum suppression system shall be provided at all dust generating sources.
5. The unit shall take all possible steps for control of fugitive dusts in the work environment and provide necessary air ventilation.
6. The good housekeeping practice shall be followed up to control fugitive dust emission.
7. Adequate exhaust system shall be made over the Process and other work zone areas.

8. Adequate dust suppression /extraction with collection system shall be installed at raw material handling area and other potential dust generating points to minimize fugitive dust emission.
9. All the process activities shall be carried out inside a covered shed.
10. Preventive measures shall be taken to avoid unpleasant odour in order to avoid any public nuisance.

D.SOLID & HAZARDOUS WASTE:

1. The industry shall dispose the solid wastes in an environment friendly manner and in no case such waste shall be disposed off outside of its premises & generated solid wastes shall be used in the process of Fish meal or Paste/Surimi or composted for use as manure.
2. The solid waste generated as ETP sludge and from other sources shall be suitably disposed off without causing any public nuisance or environmental contamination.
3. STP sludge shall be used as manure for greenbelt development.
4. The unit shall obtain authorization for management of Hazardous Waste as per the provision of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time, if applicable.

The occupier must comply with the conditions stipulated in section A, B, C, D, E, and F to keep this consent order valid.

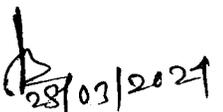
To

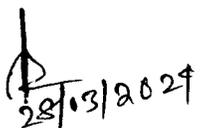
**Sri Arjun Deepak Gadre , Managing Director
Gadre Marine Export Pvt. Ltd.(Phase-2)
At- Surimi Unit, Salt Road ,Tundara, PO-Inchudi
PS-Khantapada, Pin-756021, Dist. – Balasore, Odisha.**

Memo No. 1335¹⁷ / Date 28/03/2024

Copy forwarded to

- i) The Member Secretary, S.P.C. Board, Odisha, Bhubaneswar,
- ii) The Collector and District Magistrate, Balasore
- iii) The D.F.O, Balasore.
- iv) The G.M, DIC, Balasore
- v) The Dy. Director of Fisheries, Balasore
- vi) The Asst. Director of Factories & Boilers, Balasore.
- vii) Copy to Guard File


28/03/2024
REGIONAL OFFICER


28/03/2024
REGIONAL OFFICER

ANNEXURE – I

STANDARDS FOR DISCHARGE OF INDUSTRIALEFFLUENT

Sl.No.	Parameters	Standards			
		Inland surface water	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour & odour	Colourless/Odourless as far as practicable	-----	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a.For process wastewater – 100 b.For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	-----	-----	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5 ⁰ C above the receiving water temperature	-----	-----	Shall not exceed 5 ⁰ C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	----	-----	1.0
9.	Ammoniacal nitrogen (as N) mg/l max.	50	50	-----	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/1 max.	100	----	-----	100
11.	Free ammonia (as NH ₃) mg/1 max.	5.0	----	-----	5.0
12.	Biochemical Oxygen Demand (5 days at (20 ⁰ C) mg/1 max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/1 max.	250	----	-----	250
14.	Arsenic (as As) mg/1 max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/1 max.	0.01	0.01	-----	0.001
16.	Lead (as pb) mg/1 max.	01.	1.0	-----	2.0

17.	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Sc) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Nil) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l

AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutant	Time Weighted Average	Concentration in Ambient Air		
			Industrial Area, Residential, Rural and Other areas	Ecological Sensitive Area (Notified by Central Govt.	Method of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1	Sulphur Dioxide (SO ₂), µg/m ³	Annual* 24 Hours**	50 80	20 80	1. Improve West and Gaeke method 2. Ultraviolet fluorescence
2	Oxides of Nitrogen as NO ₂ , µg/m ³	Annual* 24 Hours**	40 80	30 80	1. Jacob & Hchheiser Modified (Na-Argenite Method) 2. Gas Phase Chemiluminescence
3	Particulate Matter (size less than 10 µm) or PM ₁₀ , µg/m ³	Annual* 24 Hours**	60 100	60 100	-Gravimetric -TOEM -Beta Attenuation
4	Particulate Matter (size less than 2.5 µm) or PM _{2.5} , µg/m ³	Annual* 24 hours**	40 60	40 60	-Gravimetric -TOEM -Beta Attenuation

* Annual Arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform interval.

** 24 hourly or 8 hourly or 1 hourly monitored values, as applicable, shall be complied with 98% of the time in a year. 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.

Signature Not Verified

Digitally Signed by :Regional Officer Balasore

Date: 2024.03.30 16:17:04 IST



ANNEXURE-4

भारत सरकार
जल शक्ति मंत्रालय
जल संसाधन, नदी विकास
और गंगा संरक्षण विभाग
केन्द्रीय भूमि जल प्राधिकरण
Government of India
Ministry of Jal Shakti
Department of Water Resources,
River Development & Ganga Rejuvenation
Central Ground Water Authority

(भूजल निकासी हेतु अनापत्ति प्रमाण पत्र)

NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	Gadre Marine Export Private Limited		
Project Address:	Salt Road, Tundara, Ps Khantapada,, Remuna Block		
Town:	Tundara	Block:	Baleshwar
District:	Baleshwar	State:	Odisha
Pin Code:			
Communication Address:	Salt Road, Tundara, Ps Khantapada,, Remuna Block, Remuna, Baleshwar, Odisha - 756021		
Address of CGWB Regional Office :	Central Ground Water Board South Eastern Region, Bhujal Bhawan, Khandagiri Square, Nh-5, Bhubaneswar, Khordha, Odisha - 751030		

1. NOC No.:	CGWA/NOC/IND/ORIG/2023/19550	2. Date of Issuance	10/11/2023									
3. Application No.:	21-4/5082/OR/IND/2023	4. Category: (GWRE 2022)	Safe									
5. Project Status:	New Project	6. NOC Type:	New									
7. Valid from:	10/11/2023	8. Valid up to:	09/11/2026									
9. Ground Water Abstraction Permitted:												
Fresh Water		Saline Water		Dewatering		Total						
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year					
850.00	205000.00											
10. Details of ground water abstraction /Dewatering structures												
Total Existing No.:3				Total Proposed No.:4								
	DW	DCB	BW	TW	MP	MPu	DW	DCB	BW	TW	MP	MPu
Abstraction Structure*	0	0	3	0	0	0	0	0	4	0	0	0
*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit;MPu-Mine Pumps												
11. Ground Water Abstraction/Restoration Charges paid (Rs.):								336000.00				
12. Environment Compensation (if applicable) paid (Rs.):								0.00				
13. Number of Piezometers(Observation wells) to be constructed/ monitored & Monitoring mechanism.	No. of Piezometers				Monitoring Mechanism							
					Manual	DWLR**	DWLR With Telemetry					
**DWLR - Digital Water Level Recorder	2				0	1	1					

(Compliance Conditions given overleaf)

This is an auto generated document & need not to be signed.

Validity of this NOC shall be subject to compliance of the following conditions:

Mandatory conditions:

- 1) Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) shall be mandatory for all users seeking No Objection Certificate and intimation regarding their installation shall be communicated to the CGWA within 30 days of grant of No Objection Certificate.
- 2) Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
- 3) Construction of purpose-built observation wells (piezometers) for ground water level monitoring shall be mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the guidelines.
- 4) Proponents shall monitor quality of ground water from the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analysed in NABL accredited laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.
- 5) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 6) In case of mining project the firm shall submit water quality report of mine discharge/ seepage from Govt. approved/ NABL accredited lab.
- 7) The firm shall report compliance of the NOC conditions online in the website (www.cgwa-noc.gov.in) within one year from the date of issue of this NOC.
- 8) Industries abstracting ground water in excess of 100 m³/d shall undertake annual water audit through certified auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.
- 9) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.
- 10) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.

General conditions:

- 11) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 12) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 13) Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws in the premise.
- 14) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 15) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 16) Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
- 17) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 18) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 19) In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines.
- 20) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 21) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 22) In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 60 days of taking over possession of the premises.
- 23) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 24) Proponents, who have installed/constructed artificial recharge structures in compliance of the NOC granted to them previously and have availed rebate of upto 50% (fifty percent) in the ground water abstraction charges/ground water restoration charges, shall continue to regularly maintain artificial recharge structures.
- 25) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the guidelines.
- 26) In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
- 27) In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting.
- 28) In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.
- 29) The NOC issued is conditional subject to the conditions mentioned in the Public notice dated 27.01.2021 failing which penalty/EC/cancellation of NOC shall be imposed as the case may be.
- 30) This NOC is issued subject to the clearance of Expert Appraisal Committee (EAC) (if applicable).
- 31) In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/ agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)

CENTRAL GROUND WATER AUTHORITY

Department of Water Resources, River Development and Ganga Rejuvenation
Ministry of Jal Shakti, Govt. of India

Receipt

(As per the MoJS guidelines dated 24.09.2020 vide SO No. 3289(E) and amendments dated 29.09.2023 vide SO No. 1509(E))
<https://cgwa-noc.gov.in>

Application No.:	21-4/5082/OR/IND/2023	Date of Issuance:10/11/2023
Name of Firm:	GADRE MARINE EXPORT PRIVATE LIMITED	
AppType Category:	Food Processing Industry	
Application Type:	Industrial	
PAN/GSTIN No. of Firm/Individual:	NA / NA	

S N	Description	Amount (Rs.)
1.	Application Processing Fee	10000.00
2.	Ground Water Abstraction charges	336000.00
3.	Ground Water Restoration charges	0
4.	Environmental Compensation Charges (ECRGW) (Date From to) Days-	
5.	Penalty for non-Compliance of NOC conditions Condition to be mentioned	10000.00
6.	Adjustment Charges	
7.	Rebate	
8.	Charges for correction/modification in the existing issued No Objection Certificate	
	S.No. Description Rate	
	(i) Change in User ID	Rs. 5000
	(ii) Change in firm Name	Rs. 5000
	(iii) Extension of No Objection Certificate	Rs. 5000
	(iv) Issuance of duplicate No Objection Certificate	Rs. 5000
	(v) Issuance of corrigendum to No Objection Certificate	Rs. 5000
	(vi) Any other items/correction etc.	
Rs. Rupees Three Lakh Fifty Six Thousand Only		356000.00

This is an system generated invoice, hence, does not require ink signed.

Term and conditions:

- i. All disputes are subject to Delhi Jurisdiction.
- ii. Any complaint in regard to the rates will not be entertained.

Member-Secretary
CGWA, New Delhi

CENTRAL GROUND WATER AUTHORITY

OFFICE OF THE
MAHARAJPUR GRAMPANCHAYAT

BLOCK - REMUNA

At /P.O. - Maharajpur, P.O. - Nachinta, Via./P.S. - Khantapada, Dist:- Balasore, Pin - 756043

Ref. No.....

Date 5/2/2025

Certificate

To whomever it may concern

This is to certify that the Maharajpur Gram Panchayat under my jurisdiction has recorded the failure of seven borewells in the following villages 1/Bocta-4, 2/Maharajpur-2, 3/Dahigadia-1. These borewells were installed to provide drinking water and agricultural support to the residents of the respective villages. However, they have become non-functional due to technical issues and inadequate water yield. This certificate is being issued upon request for necessary actions and solutions to address the water scarcity in these areas.

Suhesini Lenka
- Sarpanch,
Maharajpur G.P.

ରାସାଳପୁର ଗ୍ରାମପଞ୍ଚାୟତ କାର୍ଯ୍ୟାଳୟ

ସଦର ବ୍ଲକ (ସ୍ଥାପିତ - ୧୯୫୦) ଫୋନ୍ - (୦୬୭୮୨) ୨୩୮୯୬୯
 ମା/ପୋ : ରାସାଳପୁର, ଜି. ବାଲେଶ୍ଵର- ୭୫୬୦୨୧ (ଓଡ଼ିଶା)



OFFICE OF THE

RASALPUR GRAMPANCHAYAT

(Sadar Block) ESTD - 1950, Ph. No - 06782 - 238969
 At/Po - Rasalpur, Dist - Balasore- 756021 (Odisha)

Ref. No. ...503.....

Date ...2/2/2025...

Office of the Sarapanch
RASALPUR GRAM PANCHAYAT
Certificate

TO WHOM IT MAY CONCERN

This is to certify that the Rasalpur Gram Panchayat, Under my jurisdiction, has recorded the failure of seven borewells in the following villages, 1- Kuanpur, village - 7 borewells, 2- Chhachina village - 2 borewells, 3- Bhimpur - 5 borewells. These borewells were installed to provide drinking water and agricultural support to the residents of the respective villages. However, they have become non-functional due to technical issues and inadequate water yield. This certificate is being issued upon request for necessary actions and solutions to address the water scarcity in these areas.


 Sarapanch
 Rasalpur Grampanchayat

THAT THE BELOW ATTACHED GOOGLE EARTH IMAGE SUGGEST THAT THE KANTIA CHIRA RIVER IS FLOWING ADJOINING TO THE RESPONDENT UNIT.



BEFORE THE NATIONAL GREEN TRIBUNAL

Original Application/Appeal No. _____ of 2025

BIPIN BIHARI DAS

In re:

APPLICANT

VERSUS

STATE OF ODISHA and Others

RESPONDENTS

KNOW ALL to whom these present shall come – BIPIN BIHARI DAS, S/o LATE DAMODAR DAS Aged about 64 years At-Talapada Po-Dalua, Ps- Dwarika, Dist- Balasore 756044, the above named Applicant do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-Sankar Prasad Pani, Asutosh Padhi, Advocates, Plot—2132/4814, Nageswartangi, Bhubaneswar, 751002

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. The deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think it to do so and to sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 15th day of Feb 2025. Accepted subject to the terms of fees.

Sankar
Advocate

Bipin Bihari Das
Client

Bipin Bihari Das
Client